## Name of the corporate debtor: Productive Creations (India) Private Limited; Date of commencement of CIRP: 02<sup>nd</sup> November, 2020; List of creditors as on: 17<sup>th</sup> December, 2020

## **List of operational creditors (Employees)**

(Amount in₹)

Sl. No.	Name of	Name of employee	Identific ation	Details of claim received		Details of claim admitted				Amount of	Amount of any	Amount of claim		Remarks, if any
	autho rised repres entati ve, if any		No.	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whethe r related party?	% of voting share in CoC, if applicable	conting ent claim	mutual dues, that may be set- off	under verificatio n	claim not admit ted	
					75,377.00 +		Employment						Claim of	
1		Aachal Jain		26/11/2020	Applicable Interest		Salary Due	No	0.19%				Interest	
2		Chanda Motiyani		21/11/2020	3,19,194.00 + Interest @ 18%		Employment Salary Due	No	0.82%				Claim of Interest	
					1,22,940.00 +		Employment						Claim of	
3		Divyani Patel		21/11/2020	Applicable interest	1,22,940.00	Salary Due	No	0.32%				Interest	
4		Mainank Brahmbhatt		20/11/2020	5,99,304.00	4,40,665.00	Employment Salary Due	No	1.13%				158,639.00	
5		Mayur Rathod		23/11/2020	1,45,338.00	1,13,645.00	Employment Salary Due	No	0.29%				31,692.00	
6		Rajpalsinh Mori		25/11/2020	60,000.00	60,000.00	Employment Salary Due	No	0.15%					
7		Shipla Naik		24/11/2020	87,640.00	87,640.00	Employment Salary Due	No	0.22%					
8		Umang Pandya		20/11/2020	1,22,000.00	1,22,000.00	Employment Salary Due	No	0.31%					
9		Kundan Bhoot		21/11/2020	3,08,776.00	3,08,776.00	Employment Salary Due	No	0.79%					
10		Chaitali Nayak		21/11/2020	1,48,976.00	1,48,976.00	Employment Salary Due	No	0.38%					
11		Harsh Ahiraokar		20/11/2020	1,03,200.00		Employment	No	0.26%					

12	 Shivani Naik	24/11/2020	62,700.00	Employme PendingSalary Due		 	62,700.00	N.A.	Pending verification for additional
13	 Darshan Kachhadiya	20/11/2020	1,39,000.00 + 18% interest	_ , 1		 	1,39,000.00	N.A.	details/inco mplete claim

<sup>\*</sup>Pursuant to Regulation 14(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the amount admitted is best estimated as per information provided by Operational Creditors.

Your kind attention is drawn towards the fact that the Corporate Debtor has yet not furnished the latest accounting records and backup. Hence, verification of the claim was made solely on the details provided by the Operational Creditors.

The admitted amount may be subject to subsequent revision, based on additional information and clarification.